

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.4  
CP/3(AHM)2024

**Proceedings under Section 59 & 213 of Co. Act, 2013**

**IN THE MATTER OF:**

Inder Bahadur Singh & Ors.

.....Applicant

Vs

SHRI GUMANDEV PROCESSORS PRIVATE LIMITED & Ors.

.....Respondent

**Order delivered on 15/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Dhiren Dave, Adv.

For the Respondent :

**ORDER**

The applicant is directed to file better documents to show cause of action survives within limitation and explain as to how this Petition is within limitation.

The applicant is also directed to place on record the actual proof the transactions mentioned in para Nos. 5 and 6 in the Petition.

Re-list for further preliminary hearing on 29.02.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**